Demand to connect rail-route of Nauchandi Express running between Meerut to Lucknow with Panipat via Bhudhana

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): उपसभापति महोदय, मेरठ एक ऐतिहासिक नगरी है। 1857 का स्वतंत्रता संग्राम, जो कि प्रथम स्वतंत्रता संग्राम था, उसकी शुरुआत मेरठ से हुई थी। मैं केंद्र सरकार को धन्यवाद देना चाहूंगा कि मेरठ के लिए सबसे पहली एशिया की रीजनल रैपिड ट्रेन देने का काम किया गया। अभी भी बहुत लंबे समय से मेरठ से लखनऊ के लिए एक नौचंदी एक्सप्रेस चलती है। उसमें हम शाम को बैठते थे और सुबह छह बजे लखनऊ पहुंच जाते थे। अब उसको मेरठ की बजाय सहारनपुर से शुरू करने जा रहे हैं। सहारनपुर और लखनऊ के बीच ऑलरेडी दर्जनों ट्रेन्स चल रही हैं और सहारनपुर से एक लिंक आकर जुड़ती थी। यदि यह ट्रेन सहारनपुर से आएगी, तो उससे मेरठ के यात्रियों को भारी नुकसान होगा। मान्यवर, इसी तरह पानीपत से मेरठ को जोड़ने के लिए कई बार सर्वे हुआ है, लेकिन अभी तक वह कार्य नहीं हुआ, क्योंकि मेरठ, सरधना, बुढ़ाना, कैराना, पानीपत की सीधी कोई रेलवे लाइन नहीं है।

मान्यवर, मेरठ स्पोर्ट्स का भी एक बहुत बड़ा हब है और राजधानी जाने के लिए वहां से केवल एकमात्र ट्रेन शाम को चलती है - नौचंदी एक्सप्रेस, और कोई ट्रेन नहीं है। नौचंदी का एक ऐतिहासिक महत्व है। वहां एक मंदिर है जहां एक बड़ा मेला लगता है, इसलिए नौचंदी एक्सप्रैस मेले और मंदिर के नाम पर है। मान्यवर, मैं आपके माध्यम से माननीय रेल मंत्री जी और केंद्र सरकार से यह अनुरोध करना चाहूंगा कि उसको मेरठ से ही चलाया जाए और एक रेलवे लाइन मेरठ, सरधना, बुढ़ाना, कैराना, पानीपत दी जाए, यही मेरा निवेदन है, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the mention made by the hon. Member, Shri Vijay Pal Singh Tomar: Dr. Radha Mohan Das Agrawal, (Uttar Pradesh), Dr. Ashok Bajpai (Uttar Pradesh), Shri Harnath Singh Yadav (Uttar Pradesh), Shrimati Kanta Kardam (Uttar Pradesh), Dr. Sasmit Patra (Odisha), Dr. Santanu Sen (West Bengal) and Dr. Amar Patnaik (Odisha).

Dr. K. Laxman. Issue of Misappropriation of Panchayati Raj Funds in the State of Telangana.

Issue of misappropriation of Panchayati Raj funds in the State of Telangana

DR. K. LAXMAN (Uttar Pradesh): Sir, this is regarding misappropriation of Panchayati Raj Funds in the State of Telangana. I would like the Minister concerned to view the matter very seriously. Based on the recommendation of the 15th Finance Commission, the Union Government transferred nearly Rs.3,500 crore for the local bodies like Zila Parishad, Mandal Parishad and even for Gram Panchayats for the welfare and other developmental activities in the respective Gram Panchayats.

Sarpanches were entitled to draw the money and spend it for the welfare and other developmental activities in the respective Gram Panchayats. But, unfortunately, the officials of Panchayati Raj Department in the State, without the knowledge of Sarpanches, misused the digital key of bank account of Sarpanches. And they diverted the funds to pay old dues, advance payment of power bills, etc. which is against the norms of the Panchayat Act. Over the last few years, funds allotted by the Union Government are getting diverted and misused. I have also noticed that MGNREGA funds are being diverted and utilized for other schemes. Earlier, mining cess, registration and stamp duty were being given to local bodies which were useful in taking up at least some minimum development work. But in the new Panchayat Act brought in in the year 2018, amendments have been made so that these funds go to the State Government only.

Sir, local bodies are suffering for shortage of funds and are unable to take up minimum development programmes. I request the Union Minister to conduct a comprehensive inquiry into all these deeds and take necessary steps to protect the rights of the local bodies as per the 73rd and 74th Constitution Amendments and ensure that funds are deposited in the concerned village panchayat account so that they can take up minimum necessary development activities for the welfare and betterment of the villages. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Dr. K. Laxman: Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha) and Dr. Amar Patnaik (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Demand for expansion of Patna Airport and starting air service from Patna to Kathmandu

श्री शंभू शरण पटेल (बिहार): माननीय उपसभापति महोदय, आपका धन्यवाद कि आपने मुझे एक महत्वपूर्ण विषय पर बोलने का मौका दिया। माननीय उपसभापति महोदय, हमारे नरेन्द्र मोदी जी के कार्यकाल में सभी सेक्टर्स में विकास हुआ है। एयरपोर्ट्स भी 74 से बढ़ कर 148 हो गए हैं, लेकिन पटना का जो एयरपोर्ट है, जिसको हम लोग जयप्रकाश नारायण अंतरराष्ट्रीय हवाई अड्डे के नाम से जानते हैं, इसका नाम तो अंतरराष्ट्रीय है, पर वहाँ से एक भी अंतरराष्ट्रीय उड़ान नहीं जाती है। साथ ही, वहाँ का जो रनवे है, वह काफी छोटा है, इसलिए पूरे हिन्दुस्तान में खतरनाक एयरपोर्ट के रूप में उसकी तुलना की जाती है।

अतः मैं इस सदन के माध्यम से सरकार से अनुरोध करूँगा कि पटना का जो जयप्रकाश नारायण अंतरराष्ट्रीय हवाई अड्डा है, उसके रनवे का विस्तारीकरण किया जाए तथा बाबा काशी